

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP No.

K.N. Mathur Versus U.O.I.

Date of Order	Orders
18/7/02	<p>None for either side.</p> <p>In spite of time granted, applicant has not filed rejoinder. Three weeks time is granted to file rejoinder, if any.</p> <p>Listed on 16/10/02 along with Mr. M. L. CHAUHAN MEMBER (JUDICIAL).</p> <p>(H. O. GUPTA) ADMINISTRATIVE MEMBER</p> <p>Mr. P.N. Jatti, Counsel for the applicants. Mr. B.N. Sandu, Counsel for the respondents.</p> <p>Learned counsel for the respondents has placed on record a copy of the order whereby the applicants have been absorbed in the BSNL w.e.f. 1.10.2000.</p> <p>2. Having seen the order. Mr. P.N. Jatti, learned counsel for the applicants states that the OA may be returned to him for presentation to the proper court.</p> <p>3. Consequently, it is directed that the OA be returned to the applicants in accordance with rules for presentation to the proper forum.</p> <p>4. Learned counsel for the applicant does not press Misc. Application No. 172/2002 for taking the documents on record. MA is, therefore, dismissed.</p> <p>(GOPAL SINGH) ADMN. MEMBER</p> <p>(G.L. GUPTA) VICE CHAIRMAN</p>

Rejoinder not filed 26/8/02
listed on 27-8-02 or after the other connected cases.

27.08.2002

Rem
Pl
4/8
Rem
08/09
08/06
18/07
5/9